

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

**Item No. 104  
CP No. (IB)- 79/9/JPR/2021  
Under Section 9 of IBC, 2016**

**In the matter of:**

**M/s Sturdy Industries Ltd.**

**... Operational Creditor**

**Versus**

**Surya Irrigation Pvt. Ltd.**

**... Corporate Debtor**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Operational Creditor : Mast Ram Chechi, PCS  
For the Corporate Debtor : Prateek Kedawat, Adv.  
Mohd. Bilal, Adv.

**ORDER**

Heard Mr. Mast Ram Chechi, PCS appearing on behalf of the Petitioner. Mr. Prateek Kedawat, Adv. appearing on behalf of the Respondent. It is submitted by Mr. Mast Ram Chechi, PCS that Petitioner has already undergone CIRP in CP No. (IB)- 133/CHD/HP/2023 (Punjab National Bank V/s M/s Sturdy Industries Ltd.) by order of NCLT Chandigarh Bench. In this regard, he has to receive necessary authorization. List the matter on 05.08.2024.

Sd-

(Rajeev Mehrotra)  
Technical Member

Sd-

(Deep Chandra Joshi)  
Judicial Member

July 08, 2024